

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

O.A.No.235/2002

Date of order: 29.5.2002

Smt. Badami Bai w/o Shri Dulichand resident of c/o Shyam Singh Sankhla, H.No.414, Near House of Dr. L.K.Gupta, Gumanpura Kota, working on the post of Safai Karamchari in Letter Information Centre, Kotri Road, Kota.

...Applicant

Vs.

1. Union of India through the Secretary, Ministry of Information and Broadcasting, Dr. Rajendra Prasad Road, Snastri Bhawan, New Delhi.
2. Addl. Chief Information Officer, Letter Information Centre, Madhya Shetra, 80 Malviya Nagar, Bhopal.
3. Information Officer, Letter Information Centre, Govt. of India, Kotari Road, Near Manak Bhawan, Gumanpura, Distt. Kota (Raj.)

...Respondents.

Mr.Vijay Singh : Counsel for applicant

CORAM:

Hon'ble Mr.A.P.Nagrath, Administrative Member.

Hon'ble Mr.J.K.Kaushik, Judicial Member.

O R D E R

Per Hon'ble Mr. J.K.Kaushik, Judicial Member

Applicant, Smt. Badami Bai, has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 praying therein that respondents may be directed to regularise the applicant on Class-IV post as Safai Karamchari on which she has been continuously working since 1.11.1997 and prays that she may be paid salary in regular pay scale of Class-IV post.



2. From the pleadings, it is seen that no appointment letter has been placed on record and there is no document issued by the respondents indicating the days of working of the applicant. It is also seen that no detailed representation has been made by the applicant in this regard. The stand of the applicant is not clear. One representation made i.e. the notice for demand of justice was got issued on 5.6.2002 and that also remained un replied. It has also been mentioned that the applicant has been paid a fixed rate on the basis of part-time working i.e. the amount of Rs. 462/-, as seen from the receipt dated 1.10.99. (Ann.A1).

3. In the facts and circumstances of the case, we are of the opinion that the applicant should make a detailed representation to the respondents narrating the complete facts of his case including the work performed by her. Hence, we pass the order as under-

It is directed that the applicant shall make a detailed representation to respondent No.3 within a period of one month from today and respondent No.3 is directed to decide the same by passing a speaking order meeting out all the points raised therein within a period of one month thereafter. The applicant shall be at liberty to approach the appropriate forum, if she is aggrieved by any order passed by the competent authority, if so advised. The OA stands disposed of accordingly. Let a copy of this order alongwith paper book be sent to respondent No.3.

J.K.KAUSHIK
(J.K.KAUSHIK)
Member (J)

A.P.NAGRATH
(A.P.NAGRATH)
Member (A)